

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105
IA-1533/2021
IN
IB-831(ND)/2019

IN THE MATTER OF:

M/s. Softech Computers Delhi Ltd.

...**OPERATIONAL CREDITOR**

Vs.

M/s. P.G. Micro Systems Pvt. Ltd.

...**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 06.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Adv. Mr. Piyush Singh, Adv. Ms. Aditi Sinha.

For the RP

: Adv. Mr. Arun Kumar.

ORDER

IA-1533/2021:-

This is an application under Section 12A of IBC, 2016 read with Regulation 30A of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 seeking direction to withdraw C.P. No. IB No. 831/ND/2019 along with supporting affidavit.

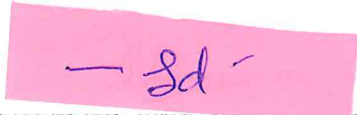
The Applicant in the application has prayed for allowing RP to withdraw the Company Petition No. IB-831/ND/2019 admitted on 19.07.2019 under Section 9 of IBC, 2016 on account of sole member of CoC willing to withdraw the application.

Heard the submissions made by the Counsel for the Resolution Professional as well as Counsel for the Operational Creditor, the petition i.e.,

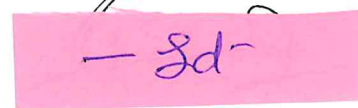


IB No.831/ND/2019 is **dismissed as withdrawn** in terms of Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016.

The Corporate Debtor is relieved from the clutches of CIR Process and the Resolution Professional is discharged from his duties and responsibilities with immediate effect.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)